

DIVISION BENCH  
COURT - II

**O-201**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/56(KB)2019  
IA(I.B.C)/1098(KB)2024, IA(I.B.C)/1311(KB)2024,  
IA(I.B.C)/733(KB)2023, IA(I.B.C)/989(KB)2024,  
IA(I.B.C)/594(KB)2023, IA(I.B.C)/579(KB)2024,  
IA(I.B.C)/909(KB)2023, IA(IBC)(PLAN)/1(KB)2024,  
IA(I.B.C)/606(KB)2023, IA(I.B.C)/580(KB)2024,  
IA(I.B.C)/1122(KB)2022, IA(I.B.C)/1033(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>TH</sup> JULY 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS SIMPLEX PROJECTS LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For the Applicant in IA(I.B.C)/594(KB)2023

Mr. Amit Meharia, Adv. ]

Ms. Tanishtha Singh, Adv. ]

Ms. Paramita Banerjee, Adv. ]

Mr. Tamoghna Chattopadhyaya, Adv. ]

Mr. Rajarshi Banerjee, Adv. ] For the Applicant in IA(I.B.C)/989(KB)2024

Mr. Rajiv Garg, Adv. ] For the Applicant in IA(I.B.C)/1033(KB)2023

Mr. Rajesh Upadhyay, Adv. ]

Mr Rishav Banerjee, Adv. ] For the Successful Resolution Applicant

Mr Keshav Tibarewalla, Adv. ]

Ms. Shweta Dubey, Adv. ] For the Resolution Professional.

Ms. Kanishka Prasad, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.
2. **IA(I.B.C)/1098(KB)2024:**
  - a. Registry is directed to issue notice to the State Bank of India to send an authorized representative with instruction in regard to compliance of our order dated 19<sup>th</sup> June, 2024. Thereby, we permit to defreeze the account and make it available for regular use.
  - b. It is submitted by the Resolution Professional that till date none had appeared on behalf of State Bank of India. Therefore, we appoint Mr. Chakraborty, as a counsel for the State Bank of India to obtain instruction in regard to compliance in order to our direction vide order dated 10<sup>th</sup> June, 2024.
  - c. It is submitted by Ld. Counsel for the Resolution Professional, even the Deputy Commissioner has also issued notice to defreeze the account.
  - d. List the matter on **06.08.2024**.
3. **IA(I.B.C)/989(KB)2024:**
  - a. A supplementary affidavit has been filed by the Applicant after the reply filed by the Resolution Professional.
  - b. Ld. Counsel for the Resolution Professional wishes to respond by way of a reply.
  - c. Let the same be done within a period of one week.
  - d. List the matter on **06.08.2024**.
4. **IA(I.B.C)/1033(KB)2023:**
  - a. Heard at length, **Reserved for orders**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**